

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 443 OF 2019 IN
DFR NO. 1007 OF 2019

Dated: 25th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Delhi Transco Limited

...Appellant(s)

Vs.

Tata Power – Delhi Distribution Limited & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Swapna Seshadri
Mr. Anand K. Ganesan
Ms. Neha Garg

Mr. Avadesh Dvivedi (*Rep.*)

ORDER

IA NO. 443 OF 2019
(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the IA is allowed. The application is disposed of.

DFR NO. 1007 OF 2019

List the matter on **29.03.2019**.

(S. D. Dubey)
Technical Member
tpd/pk

(Justice Manjula Chellur)
Chairperson